

THE KERALA MATERNITY BENEFIT (REPEAL) ACT, 1970

(ACT 8 OF 1970)

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Preamble.

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ACT 8 OF 1970**THE KERALA MATERNITY BENEFIT (REPEAL) ACT, 1970***

An Act to repeal the Kerala Maternity Benefit Act, 1957.

Preamble.—WHEREAS it is expedient to repeal the Kerala Maternity Benefit Act, 1957;

BE it enacted in the Twenty-first Year of the Republic of India as follows:—

I. *Short title and commencement.*—(1) This Act may be called the Kerala Maternity Benefit (Repeal) Act, 1970.

(2) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. *Repeal of Act 19 of 1957.*—The Kerala Maternity Benefit Act, 1957 (19 of 1957) is hereby repealed.

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* Received the assent of the Governor on the 18th day of February, 1970 and published in the Kerala Gazette Extraordinary No.67 dated 20th February, 1970.